

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

* * *

Allahabad : Dated this 10th day of December, 1999

Original Application No.654 of 1996

District : Mainpuri

CORAM:-

Hon'ble Mr. S. Biswas, A.M.

Kashmir Singh,
S/o Late Sileti Singh,
R/o Vill-Nagla Madha,
P.O.-Tindauli,
Distt-Mainpuri.

(Sri C.P. Gupta, Advocate)

. Applicant

Versus

1. Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.
3. Assistant Engineer, Northern Railway,
Fārōzabad.

(Sri VK Goel, Advocate)

. Respondents

O R D E R

The applicant Shri Kashmir Singh is the eldest son of Late Sileti Singh, who died on 28-6-1995, as he was murdered. At the time of his death he was working as Gangman, PWI, Mainpuri under Northern Railways, Allahabad. Being the eldest son of the deceased, he put up a claim for settlement of the dues from respondent no.2 under his application dated 1-11-1995 alongwith inheritance certificate. Being a graduate he had also applied for compassionate appoint by Respondent no.2 vide his application dated 5-12-1995. He followed it up with another application dated 20-3-1996. He also filed an affidavit as required by the Railway authorities. As both these applications were pending

S. Biswas

the present OA has been filed.

2. It is also noticed that an impleadment application was moved by one Ram Prayojan, the second son of Late Sileti Singh. This application was rejected on objection from the learned counsel for the applicant on the ground that the said petitioner seeking impleadment was an accused in the murder case of his father Sileti Singh.

3. I have heard both sides. Learned counsel for the respondents has submitted a counter stating that the dues as applied for have since been settled. The counsel for the applicant accepts this. The applicant's application for compassionate appointment before D.R.M. (Respondent No.2) is still pending for consideration. Hence, the OA on that ground is premature.

4. With this admission of facts and pendency of the application of the applicant for a compassionate appointment since 20-3-1996 when the last reminder was submitted, I find that the application is under active consideration of D.R.M., with direction to expedite the same. I order ^{with 3 months of time} ~~closure of~~ ^{dismissal of the} ~~case.~~ No order as to costs.
 S. B. Singh

S. B. Singh
Member (A)

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